

DIVISION BENCH  
COURT - II

O-205

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/56(KB)2020  
IA(I.B.C)/151(KB)2024,  
IA(IBC)(DIS.)/11(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> JULY 2024**

IN THE MATTER OF	<b>GATES INDIA PRIVATE LIMITED VS LINDSAY INTERNATIONAL PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Mr. Rishav Banerjee, Adv. ] For Liquidator  
Ms. Madhusmita Senapati, Adv.  
Ms. Suranjana Chatterjee, Adv.  
Ms. Sohini Dey, Adv.

**ORDER**

1. Ld. Counsels for Liquidator present.
2. **IA(I.B.C)/151(KB)2024:**
  - a) This application has been filed by the Liquidator to place on record the 2<sup>nd</sup> Progress Report which is placed at Pages No. 16 to 38. This application is supported by an affidavit which is placed at Pages No. 39 to 43. The 2<sup>nd</sup> Progress Report is taken on record and accordingly, this application is **allowed** and **disposed of**.
3. **IA(IBC)(DIS.)/11(KB)2024:**
  - a) Heard at length. This application along the main Company Petition is **Reserved for Orders**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**